

(c) There have been reports of clandestine smuggling of cattle through porous and riverine border with Bangladesh. There are institutional mechanisms to take cognizance against criminals and anti-social elements on borders that are found involved in such activities. The Government has taken many preventive measures to stop the trans-border criminal activities including smuggling which, *inter-alia*, includes round the clock surveillance and patrolling of the borders; establishment of observation posts; construction of border fencing and floodlighting; introduction of modern and hi-tech surveillance equipments; up-gradation of intelligence set up; establishment of additional Border Out Posts along borders to reduce *inter-se* distance and coordination with the State Governments and the concerned intelligence agencies. Effective measures are taken to stop such activities.

Weaning away women from naxal activities

1098. MS. MABEL REBELLO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) approximately how many young women are actively involved in naxal activities in Jharkhand, Orissa, Chhattisgarh and West Bengal;

(b) whether there is any special contingency plan to wean away these girls/ women from naxal activities; and

(c) whether there is any special package for these people, in case they plan to shun naxal activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) There is no information about the number of young women actively involved in Naxal activities in Jharkhand, Orissa, Chhattisgarh and West Bengal.

In order to bring naxalites *inter-alia* including young women into the mainstream, the States have their own surrender and rehabilitation policies. Government of India has approved revised guidelines for surrender-cum-rehabilitation of naxalites in the naxal affected States which *inter-alia* provides for an immediate grant of Rs. 1.5 lakh, a stipend of Rs. 2000 for three years, vocational training and incentives for surrender of weapons.

Effect of differences in working of CPMFS and local police in naxal operation

†1099. SHRI KAPTAN SINGH SOLANKI: Will the Minister of HOME AFFAIRS be pleased to state:

†Original notice of the question was received in Hindi.

(a) whether it is a fact that there is huge difference in the working of CRPF and other paramilitary forces (ITBP and BSF) deployed to tackle naxalite problem;

(b) whether naxal operations have failed because of difference in working of local police, CRPF and other paramilitary forces; and

(c) the reasons why naxalites are easily targeting CRPF jawans on the one hand, while on the other hand paramilitary forces deployed in these areas remain unscathed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) No Sir, all Central Paramilitary Forces are well trained and equipped to tackle naxalite problem.

File of mercy petition of Afzal Guru

1100. SHRIMATI KUSUM RAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the date on which file pertaining to mercy petition of Parliament attack case convict Afzal Guru was sent to the State Government of Delhi for its comment;

(b) the date on which the State Government of Delhi sent back the file and when it was received by Union Ministry of Home Affairs; and

(c) whether a number of reminders were issued to Delhi Government to return back the file, along with the date thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) On receipt of mercy petitions under Article 72 of the Constitution of India by and on behalf of Afzal Guru, the Government of NCT Delhi were requested in 2006 to furnish their comments on the issue of grant of clemency to Afzal Guru. After reminders, the comments from the Lieutenant Governor, Delhi have been received.

Mercy petition

1101. SHRI AMAR SINGH:

SHRI BALAVANT ALIAS BAL APTE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of mercy petitions pending with the Government at present;